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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.**

Original Application NO. 691 of 2006.

Allahabad this the 06th day of July 2006.

Hon'ble Mr. Justice Khem Karan, V.C.

Madhusudan Singh son of late Sri Goverdhan Singh, resident of 231/1 Bakshi Kalan, Daraganj, District Allahabad.

.....Applicant

(By Advocate : Sri J.K.N. Mishra)

Versus

1. Union of India through its Secretary Department of Central Excise and Custom Ministry of Finance, Central Government, Delhi.
2. Chief Commissioner, Central Excise and Customs, Lucknow.
3. The Commissioner of Customs (Preventive) Hall No.5 Kendriya Bhawan Sector H Aliganj, Lucknow.
4. The Joint Commissioner (P&V) Customs Head Quarters Lucknow.
5. The Joint Commissioner of Central Excise & Customs Service Tax, Allahabad.

.....Respondents

O R D E R

Heard Sri J.K.N Mishra counsel for the applicant on this O.A. and also perused the contains of this application and papers annexed therewith.

2. The applicant is challenging the order dated 13.6.06 (Annexure 1) by which he and several others have been transferred from the respective places. The applicant has been transferred from Allahabad to M.P.P Kushinagar. Learned counsel says that the applicant had given options, as asked for by the Authorities but without considering the same, he has been shifted to Kushinagar.

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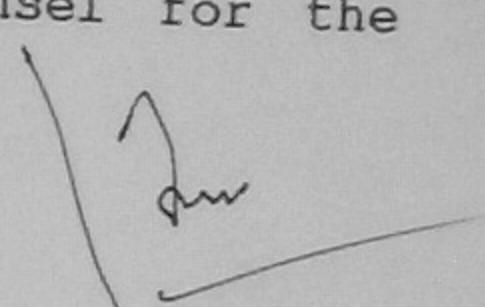
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3. The Tribunal is of the view that this O.A. can be finally disposed of with a direction that in case the applicant gives any representation to respondent No. 3 putting his grievances before him, the respondent No. 3 shall dispose it of by passing a speaking order within a period of 15 days from the date, such representation is given to him.

4. Accordingly, the O. A. is finally disposed of with a direction that in case the applicant gives any representation to the respondent No. 3 putting his problems, the respondent NO. 3 shall dispose of the same by passing a speaking order within a period of 15 days from the date such representation is so given together with the copy of this order. If the applicant does not give any representation within a period of 1 week from today he will not be entitled to the benefit of this order.

5. Copy of the order be given to the counsel for the applicant.

No costs.


Vice-Chairman.

Manish/-